

### **Rajiv Gandhi Sewa Kendra**

2129. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is considering to set up Bharat Nirman Rajiv Gandhi Sewa Kendra for each gram panchayat and appointment of permanent Lok Sevaks for National Rural Employment Guarantee Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Construction of Bharat Nirman, Rajiv Gandhi Sewa Kendra as Village Knowledge Resource Centre and Gram Panchayat Bhawan at Gram Panchayat level has been included as a permissible activity in para 1 of Schedule I of the Act *vide* Notification dated 11.11.2009. No proposal for appointment of permanent Lok Sevaks for NREGS is under consideration of the Ministry of Rural Development.

### **Implementation of NREGS in Maharashtra**

2130. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether cases of irregularities such as people getting wages without working, violation of guidelines, lack of transparency and public accountabilities have been reported in the implementation of National Rural Employment Guarantee Scheme (NREGS) during last six months till date;

(b) if so, the details thereof, especially in Maharashtra;

(c) whether Government proposes to set up any independent monitoring agency at district level as well as block level to check recurrence of such activities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) During the last six months, a total of 337 complaints regarding irregularities in implementation of NREGA have been received in the Ministry out of which 3 complaints are from Maharashtra.

(c) and (d) To check the recurrence of such activities, the following independent monitoring and grievance redressal agency at district level have been set up:

(i) District level Vigilance and Monitoring Committees have been constituted for monitoring of rural development programmes including NREGA.

(ii) Order dated 7.9.2009 has been issued directing all State Governments to set up the office of district ombudsman for redressal of grievances.